

Kerala Public Service (Amendment) Act, 1979

20 of 1979

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An Act further to amend the Kerala Public Services Act, 1968
WHEREAS it is expedient further to amend the Kerala Public Services Act, 1968, for the purposes hereinafter appearing; BE it enacted in the Thirtieth Year of the Republic of India as follows: -

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala Public Service (Amendment) Act, 1979.
- (2) It shall be deemed to have come into force on the 3rd day of July, 1979.

2. Substitution Of New Section For Section 1 :-

For section 1 of the Kerala Public Services Act, 1968 (19 of 1968) (hereinafter referred to as the principal Act), the following section shall be, and shall be deemed always to have been, substituted, namely:-

- (1) Short title and commencement,- (1) This Act may be called the Kerala Public Services Act, 1968.
- (2) Section 3 shall come into force on the 17th day of September, 1968 and the remaining provisions of this Act shall be deemed to have come into force on the 1st day of November, 1956.

3. Substitution Of New Section For Section 3 :-

For section 3 of the principal Act, the following section shall be

substituted, namely:-

(3) Continuance of existing rules . --All rules made under the proviso to article 309 of Constitution of India, regulating the recruitment, and conditions of service of persons appointed, to public services and posts in connection with the affairs of the State of Kerala and in force immediately before the 17 th September, 1968, shall be deemed to have been made under this Act and shall continue to be in force unless and until they are superseded by rules made under this Act.

4. Repeal And Saving :-

(1) The Kerala Public Services (Amendment) Ordinance, 1979 (4 of 1979), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.